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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**




**IA 387/2017 in TP No. 199/397-398/NCLT/AHM/2016
C.P. No. 198/397-398/NCLT/AHM/2007**

**Coram: HON'BLE MR. BIKKI RAVEENDRA BABU
MEMBER (JUDICIAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017**

Name of the Company: Jagran Prakashan Ltd.
V/s.
Jagran Publication Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. KOSTUBH DEVNANI	ADVOCATE	PETITIONER/ APPLICANT	
2.	Mr. Rohan Shah	Adu.	Resp. No. 2	
3.	Poonam Mathur Trisha Baxi for Singhi & Co.	Advocate.	Respondent No. 5 & 6	

ORDER

Learned Advocate Mr. Kostubh Devnani i/b Shardul Amarchand Mangaldas present for Applicant/ Original Petitioner. Learned Advocate Ms. Poonam Mathur with Learned Advocate Mr. Trish Baxi present for Original Respondents no. 5 and 6. Learned Advocate Mr. Rohan Shah present for Original Respondent no. 2 in IA 387/2017. None present for other Respondent.

Proof of service of copy of application on Respondents filed.

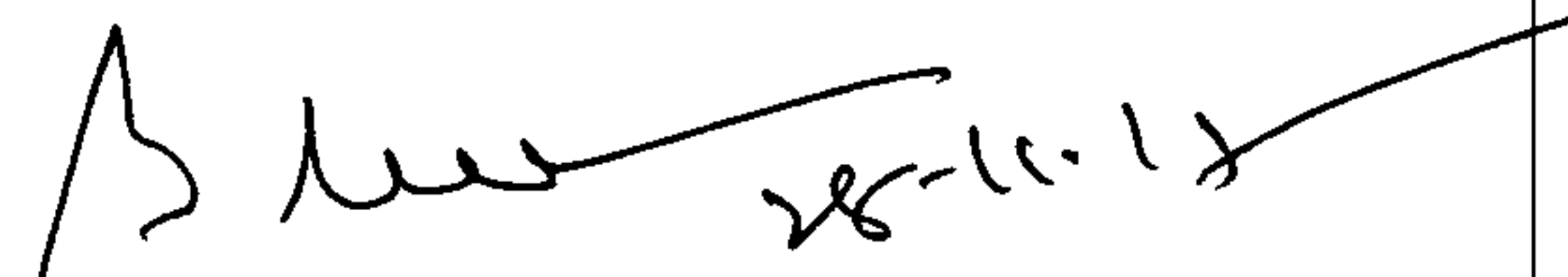
Heard arguments of both sides.

In view of the directions given by the Hon'ble NCLAT in Company Appeal (AT) no. 378/2017 the hearing of TP 199/2016 is advance to 11.12.2017 and 12.12.2017 for hearing the arguments of Respondents.

Petitioner is directed to serve copy of this order on all the Counsels appearing for Respondents and shall file proof of service.

List TP 199/2016 on 11.12.2017 and 12.12.2017 for hearing the arguments of Respondents.

Application is disposed of accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 28th day of November, 2017.